

करते जा रहे हैं। कई बार कोयले की चोरी एवं घोटाले के मामले भी प्रकाश में आते रहे हैं। वे भी इसी आग में सच साफ करने में सफल होते हैं। अतः लगता है कि आग बुझाने की मंशा के पीछे षड्यंत्र काम कर रहा है। कोयले के प्रभावित क्षेत्र में फंसे हुए क्षेत्र को मशीनों से खाई काट कर पृथक किया जा सकता है, किन्तु उनकी दौड़-धूप केवल सरकार की आंख में धल झोकने के लिये हो रही है।

अतः उर्जा मंत्री व्यक्तिगत अभि-
 हाचि ले कर इस दिशा में ठोस एवं कारगर कार्यवाही अविलम्ब कर इस राष्ट्रीय क्षति से देश को बचाय।

12.33 hrs.

[MR. DEPUTY-SPEAKER in the Chair.]

(vii) DRINKING WATER AND OTHER CIVIC AMENITIES FOR BOMBAY.

SHRIMATI PRAMILA DANDAVA-
 TE (Bombay North Central): Sir I would like to make the following statement under rule 377:—

Residents of Girgaum and the surrounding areas, having the highest density of population in the world, with around 1,60,000 people per sq. mile, did not get water for three days. Failure of the Bombay Municipal Corporation to supply water drove the generally peace-loving and law-abiding citizens of the area to resort to an unprecedented, unplanned spontaneous protest, by blocking the roads and railway lines.

The traffic came to a total halt for three hours.

Unplanned and unchecked growth of the industrial cities like Bombay have become dangerous for human being. It is stated that three hundred families come to settle in Bombay per day adding to its eight million population, resulting in the breakdown of the essential civic amenities like drinkin

water, sewerage system and transport, etc.

I would request the Government to come forward with a plan to stop further expansion of the cities like Bombay, Calcutta, Delhi and create employment in rural areas with drinking water facilities and entertainment like cinema.

(viii) ESTABLISHMENT OF A SHIP BUILDING YARD AT PARADIP

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): With your permission, Sir, I would like to raise, under rule 377, the following matter of urgent public importance in the House:—

The Orissa Government is pursuing with the Government of India, since long years, for establishment of a ship-building yard at Paradip. In answers to questions in the House, the Minister for Shipping has already said that Paradip has been selected as the best suitable site for a shipbuilding yard in the east coast in the early part of this year. The Government of India has already received the project report from the Japanese Consultants. I request the Central Government to expedite the final examination of the project report in respect of Paradip and to get the clearance from the Investment Board, so that the Paradip ship-building yard construction programme is not delayed further, which would, again, increase the estimated project cost too much.

12.35 hrs.

STATUTORY RESOLUTION RE.
 DISAPPROVAL OF FOREST (CON-
 SERVATION) ORDINANCE

AND

FOREST (CONSERVATION) BILL—
 Contd.

MR. DEPUTY-SPEAKER: Now we take up further discussion on the